

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

108. C.P.(IB)-1044(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.04.2024**

NAME OF THE PARTIES: Brandzstorm India Marketing Private Limited

V/s.

Future Lifestyle Fashions Limited.

**Appearance**

For Petitioner : Adv. Deepak Shukla

For RP : Adv. Nandita Bajpai

SECTION 9 OF THE IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. counsel for the RP of the CD submits that the CD has already been admitted into CIRP vide order dated 04.05.2023 in CP No. 959/2022 before Court No-II.

In view of the above, the present C.P. is rendered **infructuous** and stands **disposed of** with a liberty to the petitioner to file their claim before the RP.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)